

O.A./637/87

(4)

Coram : Hon'ble Mr. P.H.Trivedi : Vice Chairman
Hon'ble Mr. R.C.Bhatt : Judicial Member

25.3.1991

Neither the petitioner nor his advocate present.

Mr.R.M.Vin, learned advocate for the respondents present.

The case is adjourned to 11.4.1991 for final hearing.



(R.C.Bhatt)
Judicial Member



(P.H.Trivedi)
Vice Chairman

a.a.b.


O.A./637/87

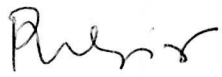
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CORAM : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. S. Santhana Krishnan : Judicial Member

29.5.1991.

After hearing learned advocate Mr. Kalpesh Zaveri for the applicant and Mr. R.M. Vin for the respondents, it is necessary to ascertain the date on which regular vacancy occurred against which either the applicant was to be promoted or his junior on the seniority list was promoted ~~to~~ in order ^{to decide} ~~of terms~~ of the period for which officiating promotion is to be allowed to be counted. Learned advocate for the respondents want time for this purpose. Allowed 21 days time. Case be posted on 19th June, 1991.


(S. SANTHANA KRISHNAN)
Judicial Member


(P.H. TRIVEDI)
Vice Chairman

* Ani

Promotion

Shri. C. S. Inoru Thomas

Union of India

O.A./637/87

19

Date	Office Report.	O R D E R
4.7.91		<p>Present : Mr.Kalpesh Zaveri, learned counsel --- for the applicant.</p> <p>Mr.R.M.Vin, learned counsel for the respondents.</p> <p>Learned advocate for the applicant states that on instructions from his client, that the applicant has been promoted, from the date on which his junior was promoted, after filing this application. He does not want to persue the case and wants to withdraw the case. Allowed. The application accordingly stands disposed of.</p> <p>(S. Santhana Krishnan) Judicial Member</p> <p>(P.H. Trivedi) Vice Chairman</p> <p>AIT</p>